## **Formation of State Electronics** Corporations,

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2126. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be pleased to s.ate;

- (a) whether there is any proposal under Government's consideration to form State Electronics Corporations) in all the S.ates; and
- (b) if so, the details thereof and by when the proposal is likely to be implemented?

THE DEPUTY MINISTER IN THE DEPARTMENT OF **ELECTRONICS** (SHRI M. S. SANJEEVI RAO): (a) The Union and (b). Government themselves do not propose to form State Electronics Corporation in all the States. However, Government has recognised that State level public sector undertakings dedicated to Elec tronics could form very effective ins truments in promoting the growth of applications and manufacture of elec tronic goods in various parts of the country. It is envisaged that Gov ernments of States/Union would show increasing awareness of the importance of electronics, and the need for all regions to participate in the development and growth of country. electronics in the Some State Governments have dedicated Sector Corporations for Elec Public tronics e.g. UP, Kerala, West Bengal, Karnataka, Andhra Gujarat. Pradesh. Tamil Nadu, Bihar, Punjab, Maha rashtra etc. Some other States have of officers working specially groups for development of electronics indus try under the umbrella of the State Development Corporations i.e. Rajasthan, Jammu & Kashmir, Goa

The initiative to form such dedicated public sector agencies rests en\_ tirely with the State Governments. However, the Department of Electronics (DOE) actively assists the State Governmentg in clarifying ftj'eas and

working out programmes of action. Governmen. have also indicated to the State Governments that when they form dedicated Electronics Development Corporations, it would be possible to depute officers from the Department of Electronics as part-time Directors of such Corporations in order to ensure active and constant involvement of the DOE in the process of planning the development of electronics in the States.

Assemblies

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## REFERENCE TO THE DISSOLUTION OF KERALA AND ASSAM ASSEMBLIES—Corrtd.

MR. CHAIRMAN: Statement by Minister. Shri Venkatasubbaiah. (Interruptions)

SHRI HARKISHAN SINGH SURJEET (Punjab): Before that, the Kerala question is still pending (Interruptions).

श्री जगदीश प्रसाद माधुर (उत्तर प्रदेश): चेयरमैन साहब, आपने आश्वासन दिया या कि ग्रभी, क्वेश्चन ग्रावर के बाद, ग्राप श्रसम का सवाल खड़ा करने की इजाजत देंगे। तो वह कहने की इजाजत दी जाए ग्रीर हमें माल्म हो कि क्या हुगा...

श्री सभापति : मिस्टर माथुर, अगर करेल और ग्रासाम को रोल-ग्रप करके पूछ रहे हैं तो मैं कुछ जवाव नहीं देता . . . (व्यवधान) . . . अव दक्षियों आदमी खड़े हो गए हैं...(व्यवधान) . . .

श्री जगदीश प्रसाद माथुर: चेथरमैन साहब, ग्राज की खबर में ग्रा गया है . . .

श्री समापति : एक बात मेरी भी सुनिए तो । अगर 10 बादमी, बाधे तो ग्रासाम के लिए चिल्लाएं ग्रीर ग्राधे केरल के लिए। चिल्लाएं, तो मैं समझता हं कि यह मेरी श्रवल इतनी नहीं है कि उस में काट करूं . . .